

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

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D.A.NO. 859/92 : Date of order: 28.6.93

G.S.Rathore : Applicant/Petitioner.

VERSUS

U.O.I. & Ors. : Respondents.

Mr. Praveen Balvada : Counsel for the respondents.

CORAM:

HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA, JUDL MEMBER

The petitioner Shri G.S.Rathore has filed this petition praying therein for the following reliefs.

- 7-1. That the non-petitioner No.2 and 3 may be restrained from transferring the petitioner from Division Beawar to any other outside Division on the basis of gradation Annex.1 and quash Annex.11 & 12 respectively.
- 7-2. That the non-petitioner No.2 & 3 may be directed to amend the gradation list Annex.1 in so far as petitioner is concerned and direct them to place the petitioner at S.NO. 3 on the basis of date of his entering the service i.e. on 21.6.1975.
- 7-3. That the Hon'ble Tribunal may be pleased to declare that the petitioner cannot be declared ~~excess~~ as surplus in the Beawar Division as technician nor he can be transferred to outside Division on the basis of order dated 7.3.86 (Annex.3), 18.3.1986 (Annex.4) order dated 31.5.86 (Annex.7). The same may be quashed.

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7-4. Any other appropriate order granting entire relief to the petitioner as may be considered fit and reasonable in the circumstances of the case to do complete justice to the petitioner."

2. The petitioner or his counsel is not present. We have heard Mr. Praveen Balvada, the learned counsel for the respondents and perused the records.

3. The learned counsel for the respondents has produced a copy of ^{GKAN} ~~this~~ application moved by the applicant to the Registrar, of the Central Administrative Tribunal, Jaipur Bench, Jaipur in which the applicant stated that he has been assured for his transfer from Kekri to Beawar as soon as a suitable opportunity arises in the near future. It has also been stated by the applicant that he is no more willing to prosecute the present petition.

4. In the circumstances we are inclined to dismiss the O.A. as having been withdrawn. Parties shall bear their own costs.

(O.P.SHARMA
Adm.Member

GKAN 28-6-93
(GOPAL KRISHNA)
Judl.Member

Anil